

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CRLMP. NO.9066 & 11845 of 2007 in CRIMINAL APPEAL NO. 1172 OF 2006

RAJESH RANJAN YADAV @ PAPPU YADAV

Appellant (s)

VERSUS

CBI THROUGH ITS DIRECTOR

Respondent(s)

(For bail and for granting permission to applicant/petitioner
to attend and appear in-person before this Court and office report)

Date: 05/10/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE H.S. BEDI

For Appellant(s) Mr. Rakesh Kumar Singh,Adv.
Mr. Jitendra Kumar,Adv.
for Mr. Prem Malhotra,Adv.For Respondent(s) Mr. A. Sharan, ASG
Mr. Amit Anand Tiwari,Adv.
Mr. P. Parmeswaran,Adv.UPON hearing counsel the Court made the following
ORDERAfter hearing learned counsel for the appellant and the learned
Additional Solicitor General at length, the Court reserved its judgment
on bail matter.As regards the medical treatment of the appellant, list the
matter after Dussehra holidays.(A.S. BISHT)
COURT MASTER(PUSHAP LATA BHARDWAJ)
COURT MASTER